

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1009  
TO BE ANSWERED ON 29.07.2024**

**MENTAL EXPLOITATION AND HARRASMENT OF THE WORKERS**

**†1009. SHRI ARUN KUMAR SAGAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the mental exploitation and harassment being inflicted upon the workers by the Directors of the Private Enterprises and Companies in utter violation of labour laws in Shahjahanpur Parliamentary Constituency of Uttar Pradesh;**
- (b) if so, the details thereof; and**
- (c) the action taken/likely to be taken by the Government so far in this regard?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the Inspecting Officers of Central Industrial Relations Machinery, the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery.**

**As per the information received from the State Government of Uttar Pradesh, no such incidence regarding the mental exploitation and harassment being inflicted upon the workers by the Directors of the Private Enterprises and Companies in Shahjahanpur Parliamentary Constituency of Uttar Pradesh has been reported.**

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